

## CENTRAL INFORMATION COMMISSION

### Minutes of the meeting of the Commission held on 19.6.2007

#### Present:

Shri Wajahat Habibullah, Chief Information Commissioner  
Smt. Padma Balasubramanian, Information Commissioner  
Dr. M. M. Ansari, Information Commissioner  
Shri A. N. Tiwari, Information Commissioner

2. Secretary, both the Joint Secretaries, Deputy Secretary (PP), Under Secretary (DCS), Under Secretary (G Subramanian) assisted the Commission.

3. A suggestion from Shri Vihar Durve sent through e-mail has been considered. The Commission instructed the Registry to give high priority to the petitions submitted by an elderly citizen or physically challenged person, if they are identified as the appellants/complainants falling in these categories.

4. The Commission approved the minutes of the meeting held on 5/6/07.

#### **Agenda item 1: Compliance report on the minutes of the meeting held on 1.5.2007 & 15.5.2007.**

- i) Additional Registrar, CIC has apprised the Commission that the standard format of notices, summons etc. used by the Commission has already been framed.
- ii) A proposed meeting of State Information Commissioners on 12.10.2007 has been finalized. The Commissioners will call on the President of India and all the State Information Commissioners will be introduced to the President. The proposed meeting of all the Information Commissioners on 12/10/07 will be held in Delhi. Secretary was directed to examine holding the meeting either in Habitat Centre, Nehru Memorial Centre or IIC.

On the same evening the Chief Information Commissioner would host a dinner for all the SCIC's and IC's.

As far as the agenda was concerned it was decided that Secretary should pursue with all the State Information Commissions to send their suggestions. The CIC gave the following suggestions to be included in the agenda items:-

- I) Discussion on Section 4 of the RTI Act.
- II) Discussion on the Annual Report.

- III) Discussion on State Information Commissioners' input for Section 30 of the RTI Act.
  - IV) Discussion on the different mode and methods of promoting public awareness and training.
  - V) Bringing RTI into the School Curriculum.
  - VI) Discussion on compliance with the directions of the Commissions.
- iii) Regarding the proposed meeting with CPIOs/AAs/Secretaries, it was decided that each Information Commissioner can hold the meeting as per his/her convenience.
  - iv) Samples of the proposed files with different colours for complaints, appeals, administration were approved. Regarding cases which are both complaints and appeals, it was decided that sticker should be used to indicate the same.

**Agenda item 2: Procedure regarding the furnishing provided at the residence of CIC/ICs on expiry of the tenure (in compliance to the decision of meeting dated 27.2.2007).**

It was agreed that the furniture purchased for the Commissioners will be retained by the Commission itself once the tenure of the respective Commissioners are over. In this regard provisions of GFR will be followed.

**Agenda item 3: Discussion on Section 8(1) (h) in view of a request of Full Bench hearing by Shri Dharendra Krishna, an appellant.**

Commission has considered the request of Shri Dharendra Krishna for hearing his appeal and has decided that his petition may be heard by the Bench of concerned Commissioner.

**Agenda item 4: Progress on the August Kranti Bhawan.**

Commission was apprised in detail of the progress on the August Kranti Bhawan,

**Agenda item 5: Representation by Shri Manish Khanna, Advocate, High Court, New Delhi**

- i) The representation made by Shri Manish Khanna, Advocate, High Court of Delhi has been discussed in the Commission. Commission has also agreed to install the CCTV cameras in the Court Room of each Commissioner in August Kranti Bhawan. These CCTV cameras may record the time of start and finishing of the hearing.
- ii) The issue of Media Manager for the Commission was considered. The Commission has approved the name of Dr. Ajit Pathak as Media

Manager for providing services to the Commission on the basis of honorarium and actual costs.

- iii) Additional remuneration of Shri Rajeev Gurung, in view of appointing of Court Assistant has been approved by the Commission at the rate of Rs. 1000/- per month provided DEOs senior to him in terms of joining the Commission be also similarly considered.